



**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO.HC.VII-37/2013/ 998 /A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri S. K. Sharma,  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the 20<sup>th</sup> February, 2020.

Sub: **Restricted holiday with station leave permission.**

Ref:- Your letter No.DJ(G) 1306/2020 ,dtd. 15.02.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted restricted holiday on 24.02.2020, along with permission to leave the station, with your official vehicle, at your own cost, w.e.f. the late afternoon of 20.02.2020 (after completion of Court work) till the morning of 25.02.2020, as prayed for. The Addl. District and Sessions Judge, Golaghat and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-37/2013/999 / A dated 20.2.2020

Copy forwarded for information to:

- ✓ 1. The System Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rdas